

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 40/(MAH)/2015  
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2016

NAME OF THE PARTIES: M/s. Shyam Sunder Estate Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 74(2) of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Abbas Latdowale	Practising C. Secretary	(Abbas Latdowale)

Common Order

CP No.47/74(2)/NCLT/MB/MAH/2015

CP No.40/74(2)/NCLT/MB/MAH/2015

The Professional appearing on behalf of the Applicant Company submits that the cause of action for filing this Application has already ~~covered~~<sup>covered</sup> been by the Circular dated 30.3.2015 issued by MCA, at request of the parties, the same is hereby dismissed as infructuous.

sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)

sd/-

V. NALLASENAPATHY  
Member (Technical)